

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3657
ANSWERED ON:19.03.2013
SOCIAL STATUS CERTIFICATES
Maharaj Shri Satpal

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Apex Court has prescribed a procedure to be followed by the State Governments/UT Administrations for issuance and verification of social status certificates;
- (b) if so, the details thereof;
- (c) whether the Government proposes to revise the eligibility criteria of creamy layer for OBC by raising the income ceiling for issue of certificates to OBC candidates for availing the benefit of reservation in employment and education; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) & (b): The Supreme Court in the case of Madhuri Patil Vs. Additional Commissioner, State of Maharashtra (1995 AIR 94) has prescribed the procedure to be followed by the State Governments/Union Territory Administrations for issuance and verification of social status certificates. In view of the directions of the Supreme Court, the State Governments/UT Administrations have been requested that the verification for caste status may be done expeditiously. Issuance and verification of caste certificates is the responsibility of the concerned State Governments/UT Administrations.

(c) & (d): The National Commission for Backward Classes has tendered its opinion about the revision of the annual income limit for applying the creamy layer restriction for Other Backward Classes. A proposal in this regard was referred for consideration of the Cabinet which has decided that the matter may, in the first instance, be considered by a Group of Ministers (GoM).